


**The**  
**Kolkata**  **Gazette**  
सत्यमेव जयते  
**Extraordinary**  
**Published by Authority**

NOTICE

Date: 17.10.2025

**PART I.—Orders and Notifications by the Governor of West Bengal, the High Court, Government Treasury, etc.**

**ORDERS AND NOTIFICATIONS BY THE HIGH COURT AT CALCUTTA  
AND THE CHIEF JUSTICE.**

Original Side

**NOTICE**

The amount deposited by the concerned parties in different Suits as mentioned in the enclosed list have become liable to be lapsed to the State Government under the Unclaimed Deposit Act (XXV of 1866), because no claim has been made in respect of any of these amount during a period of 20 years or more.

Under Rule 50-A, Chapter XXIV (Money Rules) of the Original Side Rules of this Court, an application will be moved by the Registrar, High Court, Original Side Calcutta before The Hon'ble Judge taking interlocutory Matters on the **17<sup>th</sup> day of December, 2025** for transferring the said sum to the Credit of the Government.

Any person having a claim in respect of said amount should give notice to the undersigned of his claim on or before **1<sup>st</sup> December, 2025** and obtain an Order of Court for payment after proving his claim.

SOURAV BHATTACHARYA

Registrar

High Court, Original Side  
Calcutta

Dated: 17<sup>th</sup> October, 2025

**List of Outstanding Amounts in Deposit Account Lying Unclaimed for 20 years or more are Liable to be Lapsed to the Government of the State of West Bengal**

Sl. No.	Vol. & Page	Case No. & Cause Title	Date	Amount (Rs.)	Last Challan No. & Date
1	Vol.-31 P-80	Ext. Suit No. 14/86 R. P. Agarwalla & Bros. P. Ltd. -Vs- Gillanders Arbuthnot & Co. Ltd.	Do	Rs. 250/-	Ch. No.-04 Dt. 11.04.1989
2	Vol.-31 Pg-103  Continue to... Vol.32 Pg.-39	E.O. Suit No. 8/89 Pradip K. Dutta & Anr. -Vs- Rajesh Chandra Ghosh	Do	Rs. 3,600/-  Rs. 2,475/- Total Rs. 6,075/-	Ch. No.-366 Dt.12.09.1991
3	Vol.-31 Pg.-104  Continue to.... Vol.-32 Pg.-38 & 157	E.O. Suit No. 2 of 1989 Probir Ch. Sen -Vs- Amarendra Nath Sen & Ors	Do	Rs. 7,875/-  Rs. 7,875/- Rs. 8,400/- Total Rs. 24,150/-	Ch. No.-47 Dt. 10.05.1993
4	Vol.-31 Pg.-106	Appeal No.519/89 C.A. No. 513/87 Encon Advertising Pr. Ltd. -Vs- Mrs. Anjana Ledusaria	Do	Rs. 5,000/-	Ch. No. 241 Dt. 07.09.1989
5	Vol.-31 Pg.-111	Suit No. 1571/65 Gyananday Investment Pvt. Ltd. -Vs- Radha Kissen Chamaria	Do	Rs. 94,309.38/-	Ch. No. 320 Dt. 04/11.10.1989
6	Vol.-31 Pg.-123	Appeal No.3/90 Smt. Sreelekha Banerjee & Ors. -Vs- Calcutta Municipal Corporation & Ors.	Do	Rs. 2,00,000/-	Ch. No. 511 Dt. 06.02.1990

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7	Vol.-31 Pg.-124	Appeal No. 550/89 Suit No. 941/81 Sushil Kr. Sarogi & Ors. -Vs- Hiralal Shaw	Do	Rs. 850/-	Ch. No. 523 Dt. 09.02.1990
8	Vol.No.- 31 Pg.-133	Appeal No. 464 of 1984 Suit No. 205 of 1984 Tara Rolling & Engineering & Ors -Vs- Raj Kumar Rungta	Do	Rs. 850/-	Ch. No. 588 Dt. 15.03.1990
9	Vol.-31 Pg.-152  Continue to... Vol.-32 Pg.-142  Continue to... Vol.-33 Pg.-26	Suit No. 270/90 Ram Chandra Adiani -Vs- Dr. Shib Nath Chakraborty	Do	Rs. 5,850/-  Rs. 6,750/-  Rs. 4,950/- Total Rs. 17,550/-	Ch. No. 272 Dt. 06.09.1993
10	Vol.-31 Pg.-179	Appeal No. 266/87 C.P. No. 54/1986 The Regional Provident Fund Commissioner -Vs- Rabindra Chamaria & Ors.	Do	Rs. 255/-	Ch. No. 531 Dt. 12.02.1990
11	Vol.-31 Pg.-180	Appeal No. 807/88 The Regional Provident Fund Commissioner -Vs- Nadia Mills Co. Ltd.	Do	Rs. 510/-	Ch. No. 549 Dt.23.02.1990
12	Vol-31 Pg.-181	Appeal No. 648/87 Steel Authority of India Ltd. -Vs- Aminchand Payarelal	Do	Rs. 1,000/-	Ch. No. 485 Dt. 06.02.1990
13	Vol.-31 Pg.-200	Appeal No. 564/87 Suit No. 384/77 Ranjit Kr. Neogy & Ors. -Vs- Parna Ghosh &Ors.	Do	Rs. 1,360/-	Ch. No. 154 Dt.21.06.1990

Sl. No.	Vol. & Page	Case No. & Cause Title	Date	Amount (Rs.)	Last Challan No. & Date
14	Vol.-32 Pg.-06	Suit No. 2650/66 United Bank of India -Vs- Kusumika Iron Works Pvt. Ltd. & Ors.	Do	Rs. 11,980/-	Ch. No. 66 Dt. 10/14.05.1990
15	Vol.-32 Pg.-17	W.P. 2006/1990 Abhijit Bose - Vs - General Manager, Calcutta Telephones, Tel. Bhawan B.B.D. Bag	Do	Rs. 15,000/-	Ch. No. 198 Dt. 16.07.1990
16	Vol.-32 Pg.-18	Appeal No. 453/88 Matter No. 3366/88 Chief Executive Officer C.M.D.A. -Vs- Debasis Mitra & Ors.	Do	Rs. 340/-	Ch.No. 200 Dt. 20.07.1990
17	Vol.-32 Pg.-109	Appeal No. 801/91 Damodar Valley Corporation & Anr. -Vs- Shri Mukti Pada Jash Alias Roy	Do	Rs. 30,000/-	Ch. No. 642 Dt. 20.02.1992
18	Vol.-32 Pg.-192	Suit No. 118/1992 Civcon Construction Pvt. Ltd. -Vs- Tele Communication Consultance (India) Ltd.	Do	Rs. 1,00,000/-	Ch. No. 497 Dt. 12.01.1993
19	Vol.-33 & Pg.-30	Suit No. 310/1991 ABN AMRO Bank NV -Vs - Sanjay Poddar & Ors.	Do	Rs. 2,50,000.00	Ch.No. 402 Dt. 23.11.1992
20	Vol.-33 Pg-31, & 33	W.P. 4347/91 Md. Ishaque Siddique -Vs - The C.M.C. & Ors.	Do	Rs. 340.00	Ch.No. 413 Dt. 28.11.1992

Sl. No.	Vol. & Page	Case No. & Cause Title	Date	Amount (Rs.)	Last Challan No. & Date
21	Vol.-33 Pg.-108, & 184  Continue to... Vol.-34 Pg.-40, 180  Continue to... Vol.-35 Pg.-109	Suit No. 403/76 Dalhousie Properties Ltd. -Vs- Thakar Lal Hiralal & Co. & Ors.	Do	<b>Rs. 23,149.50</b>  <b>Rs. 21,045.00</b>  <b>Rs. 12,627.00</b> <b>Total Rs.</b> <b>56,821.50</b>	Ch. No. 383 Dt. 11.10.1999
22	Vol.-33 Pg-120	APO-845/1993 C.P. 130/1990 Ambica P. Singh -Vs- State of West Bengal & Ors.	Do	<b>Rs. 9,000.00</b>	Ch.No. 213 Dt. 26.08.1993
23	Vol.-33 Pg-123	Suit No. 248 of 1988 State Bank of India -Vs- Om Ratan Kothari & Anr.	Do	<b>Rs. 20,000.00</b>	Ch.No. 269 Dt. 25.08.1993
24	Vol.-33 Pg.-139	Suit No. 361/93 M/S. Chandak Udyog -Vs- Oriental Bank of Commerce	Do	<b>Rs.7,67,803.85</b>	Ch.No. 523 Dt.14/17.01.1994
25	Vol.-33 Pg.-157	Admiralty Suit No. 2 of 1994 AlAmin Seatrans Ltd. -Vs- Owner & Parties interested in the Vessel M.V. Loyal Bird	Do	<b>Rs. 3,00,000.00</b>	Ch. No. 254 Dt.17/19.08.1994

Sl. No.	Vol. & Page	Case No. & Cause Title	Date	Amount (Rs.)	Last Challan No. & Date
26	Vol.-33 Pg.-196 Continue to... Vol.-34, Pg.-60 Continue to... Vol.-35, Pg.-25 Continue to... Vol.-36 Pg-32 & 144	Suit No. 202/83 Jitendra Sanyal -Vs- General Electric Co. of India	Do	Rs. 22,400.00  Rs. 22,400.00  Rs. 26,600.00  Rs. 25,200.00 Total Rs. 96,600.00	Ch.No.121 Dt. 14.06.2000
27	Vol.-34, Pg.-04	Ref. No. 21 of 1994 Suit No. 635 of 1992 Bhagwati Prasad Poddar & Anr, -Vs- Arindam Ghosh	Do	Rs. 35,000.00	Ch.No. 525 Dt.27.01.1995
28	Vol.-34, Pg.-09	EOS 27 of 1989 Smt. Monika Kar & Ors -Vs- Life Insurance Corpn. of India	Do	Rs. 6,947.00	Ch.No. 197 Dt. 29.07.1995 01.08.1995
29	Vol.-34, Pg-68	G.A. 562 of 96 SS 42 of 1996 Brajesh Nath Tiwari -Vs- D.P. More & Co.	Do	Rs. 7,500.00	Ch.No. 614 Dt. 21/23.03.1996
30	Vol.-34, Pg.-70	Appeal No. 195/95 Matter No. 1541 of 1995 Baidyanath Sinha Roy & Ors. -Vs- Gorachand Mullick	Do	Rs. 26,19,228.70	Ch.No. 03 Dt. 08.04.1996
31	Vol.-34, Pg-79	ATA No. 3 of 1996 Smt. Dipti Mookherjee & Ors. -Vs- Lady Ronee & Priti Mookherjee & Ors.	Do	Rs. 1,000.00	Ch.No. 87 Dt. 06/09.05.1996

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32	Vol.-34, Pg.-83	C.S. 168 of 1996 G.A. No. 1517/95 G.A. 1136 of 1996  Vijaya Bank -Vs- A.B. Engineering Co. & Ors.	Do	Rs. 1,000.00	Ch.No. 94 Dt. 10/13.05.1996
33	Vol.-34, Pg.-96	Suit No. 229 of 1993 Bank of India -Vs- State of West Bengal through the Secretary Industrial Reconstruction Department Govt. Of West Bengal	Do	Rs. 1,000.00	Ch. No. 101 Dt. 10.05.1996
34	Vol.-34, Pg.-111	G.A. No. 212 of 1996 C.S. 28 of 1996 Goodricke Group Limited -Vs- Hongkong & Sanghai Banking Corporation Limited	Do	Rs. 1,000.00	Ch.No.163 Dt.19/21.06.1996
35	Vol.-34, Pg.-115	G.A. 1665 of 1996 Suit No. 1267 of 1954 Aryavatta Industries Limited -Vs- Musst. Khursed Jahan Begum	Do	Rs. 1,000.00	Ch.No.179 Dt. 02.07.1996
36	Vol.-34, Pg-117	E.P. Case No. 2 of 1996 Asit Majumdar -Vs- Chief Election Officer & Ors. West Bengal	Do	Rs. 2,000.00	Ch.No.165 Dt. 02.07.1996

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37	Vol.-34, Pg.-131	Appeal No. 125 of 1995 Admiralty Suit 2a of 1993 Biswanath Poddar -Vs- Union of India & Ors.	Do	<b>Rs. 50,000.00</b>	Ch. No. 231 Dt- /08/1995
38	Vol.-34, Pg.-171	C.C. 4 of 1996 Debabrata Kumar Mitra -Vs- Baidyanath Sinha Roy & Ors.	Do	<b>Rs. 5,000.00</b>	Ch. No. 471 Dt. 09.12.1996
39	Vol.-34, Pg.-188	E.P. No. 6 of 96 Dr. Debranjana Mukhopadhyay -Vs- Manick Chandra Mondal & Ors.	Do	<b>Rs. 2,000.00</b>	Ch. No. 600 Dt. 21.02.1997
40	Vol.-34, Pg.-190	E.P. No. 22 of 96 Annuradha Putotunda -Vs- Abul Bakar Laskar & Ors.	Do	<b>Rs. 2,000.00</b>	Ch. No. 600 Dt. 21.02.1997
41	Vol.-34, Pg.-192	E.P. No. 9/96 Kanakendra Sarkar -Vs- Anoy Gopal Sinha & Ors.	Do	<b>Rs. 2,000.00</b>	Ch. No. 600 Dt. 21.02.1997
42	Vol.-34, Pg.-193	E.P. No. 18 of 96 Sakti Bal -Vs- Debi Sankar Panda & Ors.	Do	<b>Rs. 2,000.00</b>	Ch. No. 600 Dt. 21.02.1997
43	Vol.-34, Pg.-196	E.P. No.10 of 96 Ajit Kumar Ghatak -Vs- Maniklal Acharyya & Ors.	Do	<b>Rs. 2,000.00</b>	Ch.No. 600 Dt. 21.02.1997



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44	Vol.-34 Pg.-197	E.P. No. 21 of 96 Abdul Hamid Mondal -Vs- Basu & Ors.	Do	Rs. 2,000.00	Ch. No. 600 Dt. 21.02.1997
45	Vol.-34, Pg-198	E.P. No. 17 of 96 Sardar Amjad Ali -Vs- Sri Shamikhiri & Ors.	Do	Rs. 2,000.00	Ch.No. 600 Dt. 21.02.1997
46	Vol.-34, Pg.-199	E.P. No.19 of 96 Shariff Hossain -Vs- Kalimuddin Shams	Do	Rs. 2,000.00	Ch.No. 600 Dt. 21.02.1997
47	Vol.-35, Pg.-1	E.P. No.13 of 96 Sri Durga Tudu -Vs- Nazem Hansda & Ors.	Do	Rs. 2,000.00	Ch.No. 600 Dt. 21.02.1997
48	Pg.-3 Vol.-35,	E.P. No. 23 of 96 Manick Bhowmik -Vs- Dipak Bera	Do	Rs. 2,000.00	Ch.No. 600 Dt. 21.02.1997
49	Vol.-35, Pg.-4	E.P. No.15 of 96 Sri Bidhan Chandra Poddar -Vs- Sri Sushil Biswas & Ors.	Do	Rs. 2,000.00	Ch.No. 600 Dt. 21.02.1997
50	Vol.-35, Pg.-5	E.P. No.16 of 96 Saral Deb -Vs- Asok Mukherjee & Ors.	Do	Rs. 2,000.00	Ch.No. 600 Dt. 21.02.1997
51	Vol.-35, Pg.-6	E.P. No. 24 of 96 Golam Yaxdari -Vs- The Returning Officer of 5, Raigunj Parliamentary Constituency & Ors.	Do	Rs. 2,000.00	Ch.No. 600 Dt. 21.02.1997
52	Vol.-35, Pg.-10	E.P. No. 2 of 96 Asit Majumdar -Vs- The Chief Election Officer	Do	Rs. 2,000.00	Ch.No. 653 Dt. 18.03.1997

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53	Vol.-35, Pg.-11	E. P. Case No. 21 of 96 Sai Abdul Hammid Mondal -Vs- Barin Basu & Ors.	Do	<b>Rs. 2,000.00</b>	Ch.No 653 Dt.18.03.1997
54	Vol.-35, Pg.-87	G.A. No. 1256 of 1995 A.C. No. 144/90 Lynex India Ltd. -Vs- Dipankar Mukherjee & Anr.	Do	<b>Rs. 12,206.86</b>	Ch.No. 378 Dt.14.10.1997
55	Vol.-35, Pg.-99	G.A. 3593 of 97 A.P.O.T 681 of 96 R.K. Prasannan & Anr. -Vs- Sri Arun Kumar Maity	Do	<b>Rs. 2,000.00</b>	Ch. No. 606 Dt.13.02.1998
56	Vol.-35, Pg.-106	E.P. Case 2 of 98 Niranjan Biswas -Vs- Returning Officer	Do	<b>Rs. 2,000.00</b>	Ch.No. 45 Dt.21.04.1998
57	Vol.-35, Pg.-107	E.P. Case No. 1 of 1998 Bishnupada Ray -Vs- The Union of India & Ors.	Do	<b>Rs. 2,000.00</b>	Ch.No.44 Dt. 21.04.1998
58	Vol.-35, Pg.-121	W.P. No. 202 of 1998 Md. Sabir -Vs- Commissioner, Calcutta Municipal Corporation & Ors.	Do	<b>Rs. 1,700.00</b>	Ch.No. 150 Dt. 14.07.1998
59	Vol.-35, Pg.-128	G.A. No. 1651 of 98 C.S. No. 684 of 1985 Shaikh Habibullah -Vs- Mohammed Sultan Khan	Do	<b>Rs. 2,50,000.00</b>	Ch.No. 202 Dt.18/21.07.1998

Sl. No.	Vol. & Page	Case No. & Cause Title	Date	Amount (Rs.)	Last Challan No. & Date
60	Vol.-35, Pg.-129	Reference No. 40 of 1990 Appeal No. 192 of 1990 Suit No. 49 of 69 Metal Import Pvt. Ltd. -Vs- Union of india	Do	Rs. 6,00,000.00	Ch.No. 206 Dt. 23/25.07.1998
61	Vol.-35, Pg.-133	E.O.S. No. 25 of 93 Dr. Ashim Kumar Bardhan -Vs- Radheshyam Agarwalla	Do	Rs. 6,00.00	Ch. No. 133 Dt. 15.09.1998
62	Vol.-35, Pg.-144	Suit No. 281 of 75 M/s. Mica Manufacturing Co. Pvt. Ltd. & Ors. -Vs- Canara Bank	Do	Rs. 50,500.00	Ch.No. 315 Dt. 08/10.09.1998
63	Vol.-35, Pg.-176	A.P.O.T. No. 636 of 1998 G.A. No. 3805 of 98 G.A. No. 4075 of 98 W.P. No. 212 of 92 Tapan Kumar Bhattacharyya -Vs- M/s. Hindustan Motors Ltd.	Do	Rs. 3,000.00	Ch. No. 500 Dt. 10.12.1998
64	Vol.-36, Pg.-18	C.S. No. 563/75 G.A. No. 1064/1999 Amritlal Shaw -Vs- Shyama Jaiswal Ors.	Do	Rs. 3,400.00	Ch.No. 20 Dt.17.04.1999
65	Vol.-36, Pg.-34	C.S. No. 2135/67 G.S. No. 2284/98 Kiran Bala Bhowmick -Vs- Aparna Dey & Ors.	Do	Rs. 35,000.00	Ch.No. 584 Dt. 03.02.1999
66	Vol.-36, Pg.-58	G.A. No. 534 of 99 Award Case No. 65/96 Laxmi Investors -Vs- Kalyan Roy & Anr.	Do	Rs. 680.00	Ch.No. 290 & 291 Dt. 27.08.1999

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67	Vol.-36, Pg.-59	C.C. No. 156 of 1999 Hachette Filiapachi Press S.A. -Vs- Badgamia Filims Pvt. Ltd. & Ors.	Do	Rs. 10,000.00	Ch.No. 285 & 286 Dt. 24/26.08.1999
68	Vol.-36, Pg.-101	G.A. No. 2866/96 C.S. No. 144 of 1999 Tamkoria Textiles Pvt. Ltd. -Vs- The Howrah Motors Co. Ltd.	Do	Rs. 12,250.00	Ch.No. 277 Dt. 12.08.1999
69	Vol.-36, Pg.-103	Suit No. 246/1980 Ref. No.138/1980 Dream Land Picture, Calutta -Vs- M.K. Jain & Ors.	Do	Rs. 3,000.00	Ch.No. 544 Dt. 13.01.2000
70	Vol.-36, Pg.-198	C.C. No. 220 of 2000 Goyal Industrial Corporation -Vs- Satu Bhusan Dey & Anr.	Do	Rs. 680.00	Ch.No. 593 Dt. 20.02.2001
71	Vol.-37, Pg.-7	W.P. No. 3361 of 2000 Sri Kirti Kr. Pal -Vs- Calcutta Improvement Trust & Ors.	Do	Rs.1,44,955.00	Ch.No. 598 Dt. <u>27.02.2001</u> 01.03.2001
72	Vol.-37, Pg.-26	C.C. No. 63 of 2000 Constitutional Writ Jurisdiction Lt. Col. Gour Chandra Adhikari -Vs- Md. Anwar	Do	Rs. 250.00	Ch.No. 48 Dt. 26.04.2001

*Examined .*  
*Sulagna Bhattacharya.*  
*27.10.2025*

BIPLAB BARAN BISWAS  
Section Officer  
High Court, O.S., Calcutta